

**GOVERNMENT OF INDIA
TRIBAL AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:4117
ANSWERED ON:09.08.2002
PROPOSALS FOR GRANTS UNDER ARTICLE
CHARAN DAS MAHANT

Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether the State Government of Chattisgarh has forwarded 15 proposals to the Union Government for the development of tribals in the State;

(b) if so, the details thereof; and

(c) the time by which these proposals are likely to be cleared?

Answer

MINISTER OF TRIBAL AFFAIRS (SHRI JUAL ORAM)

(a) & (b): A statement showing the proposals received from the Government of Chhattisgarh for funding under Article 275 (1) of the Constitution of India, during 2002-2003 is enclosed (Annexure).

(c): The proposals will be considered in a meeting with the Minister and the Secretary in-charge of Tribal Development of the State for approval within the entitlement of the State of Chhattisgarh, i.e. Rs. 2089.00 lakhs during 2002-2003 under Article 275(1) of the constitution of India.

ANNEXURE

Annexure referred to in reply to parts (a) & (b) of the Lok Sabha Unstarred Question No.4117 for 9-8-2002.

Proposals received for funding under Article 275(1) of the Constitution of India from Chhattisgarh during 2002-2003:

Sl.No.	Name of project	Areas be covered	Estimated amount (Rs. in lakhs)
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1	Bridge over Ib River	Lavakhera- Khiribahar, Jashpur	447.00
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2	Integrated project proposal to meet Chhattisgarh energy requirements of 1250 un-electrified villages of Chhattisgarh	1250 villages of	22500.00
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3	Purchase of Medical Equipments for Maharani Hospital, Jagdampur.	Bastar Distt.	545.70
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4	Development of Irrigational, approach roads, improvement of roads, bridges, culverts etc.	TSP Area Dond Lohara, Distt. Durg.	1135.17
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Total: 24627.87

